

#### KARNATAKA LEGISLATIVE ASSEMBLY SIXTEENTH LEGISLATIVE ASSEMBLY EIGHTH SESSION

# THE KARNATAKA STATE UNIVERSITIES (SECOND AMENDMENT) BILL, 2025 (LA Bill No. 73 of 2025)

A Bill further to amend the Karnataka State Universities Act, 2000.

Whereas it is expedient further to amend the Karnataka State Universities Act, 2000 (Karnataka Act 29 of 2001), for the purposes hereinafter appearing:

Be it enacted by the Karnataka State Legislature in the Seventy Sixth year of the Republic of India as follows:-

- 1. Short title and Commencement.-(1) This Act may be called the Karnataka State Universities (Second Amendment) Act, 2025.
  - (2) It shall come into force at once.

Substitution of expression.-In the Karnataka State Universities Act, 2000 (Karnataka Act 29 of 2001), for the words "Ranichannamma University", wherever they occur, the words "Kitturu Ranichannamma University", shall be substituted.

### STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Karnataka State Universities Act, 2000 (Karnataka Act 29 of 2001), to change the nomenclature of the "Ranichannamma University", as "Kitturu Ranichannamma University".

Hence, the Bill.

## FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

**Dr. M.C. SUDHAKAR**Minister for Higher Education

M.K. VISHALAKSHI

Secretary Karnataka Legislative Assembly

#### **ANNEXURE**

# EXTRACT FROM THE KARNATAKA STATE UNIVERSITIES ACT, 2000 (KARNATAKA ACT 29 OF 2001)

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1. Establishment and Incorporation of Universities.-

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(1E) There shall be established the Ranichannamma University with headquarters at Belgaum and territorial jurisdiction extending over the districts of Belgaum, and Bijapur districts.

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2. Jurisdiction, admission to privileges, etc.-

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(5) Any privilege enjoyed from the Gulbarga University by the colleges or educational institutions situated in Bellary and Koppal districts or from the Karnataka University in Belgaum, Bagalkot, and Bijapur districts respectively before the commencement of the Karnataka State Universities (Amendment) Act, 2010 shall, with effect from such date as may be specified by the State Government in this behalf, be deemed to be withdrawn and all such colleges or educational institutions previously admitted to the privileges of, or affiliated to, the Gulbarga, or the Karnataka University shall be deemed to be admitted to the privilege of, or affiliated to, the Vijayanagara Sri Krishnadevaraya University, Bellary or the Ranichannamma University, Belgaum respectively.

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14. The Vice-Chancellor.-

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(4) The Search Committee shall submit to the State Government a panel of three persons who are eminent academicians, in the alphabetical order. The State Government shall forward the panel to the Chancellor who shall keeping in view merit, equity and social justice and with the concurrence of the State Government, appoint one person from the panel as the Vice-Chancellor:

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Provided also that notwithstanding anything contrary contained in this section, the first Vice-Chancellors of the Vijayanagara Sri Krishnadevaraya University and Ranichannamma University shall be appointed by the State Government subject to such terms and conditions as may be specified by it.

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